

Central Administrative Tribunal
Principal Bench

New Delhi, dated this the 25th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. O.A. No. 2257 of 2000

1. Shri Mool Chand Sharma,
S/o Shri Ram Prasad Sharma,
House No. 322, Vill. & P.O. Siddipur Lova,
Dist. Jhajjar,
Haryana.
2. Shri Suresh Kumar,
S/o Shri Chandra Bhan
3. Shri Shankar Prasad Jha
S/o Shri S.M. Jha
4. Shri Ran Singh,
S/o Shri Mohar Singh. .. Applicants

(By Advocate: Shri Deepak Sharma)

Versus

1. Govt. of NCT of Delhi,
through the Secretary,
Old Secretariat,
Delhi-110054.
 2. Director General of Works (CPWD),
Central Public Works Department,
Nirman Bhawan,
New Delhi-110011.
 3. Executive Engineer,
Public Works Division,
Electrical Division-III,
Andrews Ganj, Moolchand Flyover
New Delhi-110024.
 4. Junior Engineer,
Public Works Division,
Sub-Division VI,
Division III (Electrical),
Andrews Ganj, Moold Chand Flyover,
New Delhi-110024.
 5. The Chief Engineer,
Public Works Division-II,
M.S.O. Building,
I.T.O. 2nd Floor, New Delhi.
 6. The Superintending Engineer (Coord.),
C.P.W.D.,
'Y' Shaped Building, 4th Floor,
Room No. 401,
I.T.O. New Delhi. .. Respondents
- (By Advocate: Shri Ashwani Bhardwaj proxy
counsel for Shri Rajan Sharma)

2. O.A. No. 2324 of 2000

Shri Ramesh Kumar,
S/o Shri Maha Singh,
R/o House No.33A, Block D,
Shyam Vihar Phase I,
Najafgarh, New Delhi.

.. Applicant

(By Advocate: Shri Deepak Sharma)

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(By Advocate: Shri Ashwani Bhardwaj proxy
counsel for Shri Rajan Sharma)

ORDER (Oral)

S.R. ADIGE, VC (A)

As both O.As involve common questions of law
and fact they are being disposed of by this common
order.

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2. Heard both sides.

3. Even if applicants in the present O.As had not represented to Respondents earlier as contended by Respondents, in view of the fact that it is not denied that applicants are senior to those who ^{were} ~~were~~ regularised pursuant to the Court orders, we have no hesitation in holding that the date of regularisation of applicants, should be antedated such that they are regularised w.e.f. the date ^{they} ~~were~~ immediate junior ^{were} ~~were~~ regularised, pursuant to the aforesaid Court orders.

4. We direct accordingly.

5. We call upon respondents to implement these directions within three months from the date of receipt of a copy of this order.

6. Both the OAs stand disposed of accordingly.
No costs.

7. Let a copy of this order be placed in each case record.

S. Raju
(Shanker Raju)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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